

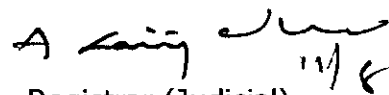
HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

NOTICE

Date: 11-8-2020

It is brought to the notice of the undersigned that in many of the cases, learned Advocates/parties-in-person are not filing proof of service of papers on the other side counsel, i.e., service certificate, in e-filing, along with the papers filed by them and as such, the Scrutiny Officers are constrained to return the papers, thereby much time is being wasted in processing the cases. It is further noticed that the learned Advocates are uploading the papers returned for compliance of objections in the 'main case' tab, though they are supposed to reload in the tab of 'pending cases' causing much inconvenience to the Registry and waste of papers.

Learned Advocates/parties-in-person are, therefore, directed to serve the copies of papers to be filed in e-filing on the other side counsel, as per the rules in vogue, and upload the 'service certificate' along with the papers filed in e-filing. Further, in case any papers are returned raising objections, by the Registry, learned Advocates/parties-in person are directed to comply the objections and upload only the papers relating to such objections in the 'pending cases' tab, instead of 'main case' tab, so as to enable the Registry to process the files expeditiously.


Registrar (Judicial)